

F.No.11-33/2019-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi-3
Dated: 1st November, 2019

To,

M/s Tamil Nadu Transmission Corporation Ltd (TANTRANSCO),
A-10, Thiru Vi-Ka Industrial Estate,
3rd Floor, 230 kV GIS Campus,
Guindy, Chennai - 600032

Sub: CRZ Clearance for erection of transmission tower and transmission line for 400 KV and 765 KV power evacuation lines at Tamil Nadu - reg.

Sir,

This has reference to your online proposal No. IA/TN/CRZ/116364/2019 received in this Ministry for CRZ Clearance of the above mentioned project proposal, in accordance with the provisions of the Coastal Regulation Zone (CRZ) Notification, 2011 issued under the Environment (Protection) Act, 1986.

2. The proposal was considered by the Expert Appraisal Committee (EAC) for Infrastructure Development, Coastal Regulation Zone, Building/ Construction and Miscellaneous projects, in its 224th meeting held on 24.09.2019. The details of the project as per the documents submitted and presented during the aforesaid meeting are as under:

- (i) The proposed project involves erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-II) to NC Pooling Station at Ennore, Tamil Nadu.
- (ii) The transmission line (overhead) having total length of 39068.38 m out of which 27244.11m will fall under CRZ. The activity comprises of setting up of 124 nos. of overhead towers, out of which 71 nos. of towers falls under CRZ. The transmission line consists of two lines 400 kV transmission line and 765 kV transmission line respectively.
- (a) The total length of 400 kV transmission line is 31,673.78 m out of which 22,597.75 m is proposed under CRZ area. The details are given below:

S.No.	Description	CRZ- Classification	Length in Meter(m)	No. of Towers
1	Proposed 400 kV	CRZ-I A	5,383.90	-
2	Transmission line	CRZ-I B	7,589.89	25

3		CRZ-II	5,322.52	23
4		CRZ-IV B	2,109.57	3
5		No Development Zone (CRZ-III)	2,191.87	7
	Total	CRZ Area (A)	22,597.75	58
6		Non- CRZ Area(B)	9,076.03	43
Grand Total (A+B)			31,673.78	101

(b) The total length of 765 kV transmission line is 31,673.78 m out of which 22,597.75 m is proposed under CRZ area. The details are given below:

S.No.	Description	CRZ- Classification	Length in Meter (m)	No. of Towers
1	Proposed 765 KV Transmission Line	CRZ-I A	2,591.83	-
2		CRZ-I B	220.66	1
3		CRZ-II	974.97	7
4		CRZ-IV B	858.90	5
	Total	CRZ Area (A)	4646.36	13
5		Non- CRZ Area (B)	2,748.24	10
Grand Total (A+B)			7,394.60	23

Transmission Line (Overhead)	Length in (m)
CRZ area	27,244.11
Non CRZ Area	11,824.27
Total Length (400 kV & 765 kV)	39,068.38

Transmission Tower	Nos.
CRZ area	71
Non CRZ Area	53
Total (400 kV & 765 kV)	124

- (iii) The project activity passes through CRZ IA, CRZ IB (The area between LTL and HTL), CRZ II (Developed Areas), CRZ III – NDZ (Areas up to 200 m from HTL), CRZ IV B (Tidal influenced water body).
- (iv) The span length i.e. distance between each tower is increased and the design of towers is considered based on increased span length in order to avoid tower locations in the CRZ IA areas.
- (v) In CRZ II & CRZ III zones, the location of towers is proposed away from human settlements.
- (vi) Tower Location and Overhead Line Crossing

CRZ	Tower Location	Overhead Line Crossing	Tower Details	
			400 kV Line	765 kV Line
IA	X	√	-	-
IB	√	√	AP6, 6A, 7, 12, 13, 14, 15, 16, 18, 20, 21, 22, 23, 24 (SEZ to	AP 12,

			NCPS), AP6, 6A, 7, 13, 14, 18, 19, 20, 21, 26, 27 (SEZ to ETPS)	
II	√	√	AP 5, 8 (ETPS to NCPS), AP17, 19, 41, 42 (SEZ to NCPS), AP22, 23, 24, 25, 28, 29, 30, 31, 36, 38, 39, 40, 41, 42, 43, 44, 45 (SEZ to ETPS)	AP 8, 9, 10, 13, 14, 15, 18
III (NDZ)	√	√	AP8, 11 (SEZ to NCPS), AP11, 12, 15, 16, 17 (SEZ to ETPS)	-
IV B	√	√	AP25 (SEZ to NCPS), AP32, 33 (SEZ to ETPS),	AP11, 16, 17, 19, 20

- (vii) The fresh water about 3-5 KLD will be required during the peak construction phase and it will be sourced through private tankers.
- (viii) 80% of the mangroves were less than 2m height, the height of *Avicennia marina* varies from 1 to 8 m. Trees >5m height were observed along the Southern end of the creek.
- (ix) Mangroves falling under the support pillars (of the steel bridge) will be removed and replanted in the ratio of 1:6.

Tower Location	Access Platform (L x W)	Number of Plants to be Removed	Number of Plants to be Trimmed
Tower AP29	no	Access through Tower no. AP20 platform	Clearing of sparsely distributed shrubs (20 m)
Tower AP30	no	Access through Tower no. AP19 platform	Clearing of sparsely distributed shrubs (25 m)
Tower AP19	no	20 m X 3 m	8 -10 nos. 25 - 30 nos.
Tower AP20	no	20 m X 3 m	8 -10 nos. 25 - 30 nos.
Tower AP35	no	12 m X 3 m	10 -12 nos. 35 - 40 nos.

Tower Location	Access Platform (L x W)	Number of Plants to be Removed	Number of Plants to be Trimmed
Tower no AP36	10 m X 3 m	8 -10 nos.	25 - 30 nos.
Tower no AP37	Access through platform	Tower no AP36	Clearing of sparsely distributed Prosopis (394 m)
Tower no AP38	15 m X 3 m	12 -15 nos.	70 - 80 nos.

Tower no AP8	Access through Tower no AP38 platform	Clearing of sparsely distributed shrubs (60 m)
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- (x) One of the ways to avoid the bird collisions is to improve their visibility. For this purpose, various means are used, like marking the wires with special spirals or bird diverters. Diverter can be used to alert the birds while crossing/passing through to avoid collision.
- (xi) Total project cost is estimated to be 419.76 crores wherein the cost of the project in CRZ is Rs. 337.44 crores.
- (xii) Total employment generated will be 300-500 Numbers
- (xiii) The Tamil Nadu Coastal Zone Management Authority has recommended the above proposal for clearance vide their letter No. 13524/EC.3/2019-1, dated: 19.08.2019.

3. Based on the recommendation of the Tamil Nadu Coastal Zone Management Authority issued vide its letter No. 13524/EC.3/2019-1, dated: 19.08.2019, and information submitted as at para no. 2 above and information provided during the presentation before the Expert Appraisal Committee and others, the Ministry of Environment, Forest and Climate Change, in acceptance of the recommendation of the Expert Appraisal Committee (CRZ), hereby accords CRZ Clearance to the above project viz '*Erection of overhead transmission tower and transmission lines for 400 KV Power evacuation line from SEZ to Ennore Thermal Power Station (ETPS) expansion project; Ennore SEZ to North Chennai Pooling Station; ETPS expansion project to NC Pooling Station and 765 KV Power evacuation line from North Chennai Thermal Power Station Stage-III (NCTPS-III) to NC Pooling Station at Ennore, Tamil Nadu*', under the provision of CRZ Notification, 2011 and amendments thereto and circulars issued thereon, and subject to compliance of the following specific and general conditions as under:

PART A – SPECIFIC CONDITIONS:

- (i) Necessary clearances under the Forest (Conservation) Act, 1980 for diversion of mangroves for obtaining ROW for the transmission line shall be obtained.
- (ii) A revised and robust conservation, plantation of native mangroves and management plan for immediate implementation in consultation with the concerned agency in the State shall be submitted within six months to the concerned agency in the State Government and to the Ministry for records.
- (iii) Any physical infrastructure setup during construction period shall be removed simultaneously with completion of laying of each segment of the erection project.
- (iv) As per the Ministry's Office Memorandum F.N. 22-65/2017-IA.III dated 1st May, 2018, and proposed by the project proponent, an amount of Rs. 5.06 crores i.e @1.5% of project Cost) shall be earmarked under Corporate

Environment Responsibility (CER) for the activities such as support to local government, schools, sanitation and health including construction of public toilets in the surrounding villages, as per need based assessment carried out. The activities proposed under CER shall be restricted to the affected area around the project. The report of compliance of this to be submitted to the regional office of MCF&CC within one year.

- (v) As an abundant precaution, the project proponent shall get a detailed bird collision prevention plan prepared in consultation with a reputed institute known for their work on migratory species. Appropriate implementation of the recommendation should be done in time bound manner and prior to the operationalization of the transmission. The details of the institute roped in for the task shall be furnished to the concerned Regional Office of the Ministry within six months from the grant of clearance. If necessary, adequate financial provision be made for deploying bird diverters or any such measures recommended in the proposed study.
- (vi) No construction (including cemented/concretised parking space for vehicles) shall be made in the NDZ area.
- (vii) Management of solid waste in accordance with the Solid Waste Management Rules, 2016 shall be strictly implemented.
- (viii) All conditions/recommendations stipulated by the Tamil Nadu Coastal Zone Management Authority (TNCZMA) vide their letter No. 13524/EC.3/2019-1, dated: 19.08.2019, shall strictly be complied with.
- (ix) 'Consent to Establish' and /or 'Consent to Operate' shall be obtained from State Pollution Control Board under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and / or the Water (Prevention and Control of Pollution) Act, 1974, as may be applicable.
- (x) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, of the Ministry along with six monthly monitoring reports.
- (xi) There shall be no dressing or alteration of the sand dunes present in the vicinity and the same shall be kept undisturbed. No alteration of natural features including landscape changes shall be undertaken for beautification, recreation and other such purpose.
- (xii) Construction shall be strictly in accordance with the provisions of CRZ Notification, 2011 and as amended from time to time.



- (xiii) No permanent labour camp, machinery and material storage shall be allowed in CRZ area.
- (xiv) Temporary toilets will be provided for all construction labour. Suitable toilet fixtures for water conservation shall be provided. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
- (xv) Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xvi) All liquid waste arising from the proposed development will be disposed of as per the norms prescribed by Central/State Pollution Control Board. There shall not be any disposal of untreated effluent into the sea/coastal water bodies. It shall be ensured that the wastewater generated is treated in the STP as committed by the project proponent. The treated waste water shall be reused for landscaping, flushing and / or HVAC cooling purposes etc. within the development. The project proponent should also make alternate arrangement for situation arising due to malfunctioning of STP. There shall be regular monitoring of standard parameters of the effluent discharge from STP under intimation to the SPCB.
- (xvii) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xviii) Project Proponent shall ensure regular operation and maintenance of the STP to meet the effluent discharge standards laid down under the rules and should also meet conditions (if any) stipulated in Consent to Establish and Consent to Operate.
- (xix) Ambient noise levels should conform to residential standards both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the ambient noise standards.
- (xx) Diesel power generating sets proposed as source of back-up power should conform to rules notified under the Environment (Protection) Act, 1986 for diesel generator sets.
- (xxi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and

should be in place before project commissioning. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

PART B - GENERAL CONDITIONS:

- (i) A copy of the clearance letter shall be uploaded on the website of the concerned State Coastal Zone Management Authority/State Pollution Control Board. The Clearance letter shall also be displayed at the Regional Office, District Industries centre and collector's Office/ Tehsildar's office for 30 days.
- (ii) A six-monthly monitoring report shall need to be submitted by the project proponent to the concerned regional Office of this Ministry regarding the implementation of the stipulated conditions.
- (iii) The Ministry of Environment, Forest & Climate Change or any other competent authority may stipulate any additional conditions or modify the existing ones, if necessary in the interest of environment and the same shall be complied with.
- (iv) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- (v) The above stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991, the EIA Notification, 2006 and the extant CRZ regulations.
- (vi) Full co-operation shall be extended to the officials from the Regional Office of MoEF&CC, during monitoring of implementation of environmental safeguards stipulated. It shall be ensured that documents/data sought pertinent is made available to the monitoring team. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the concerned Regional Office of MoEF&CC.
- (vii) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (viii) The Ministry reserves the right to add additional safeguard measures subsequently, if considered necessary, and to take action to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner, including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, for non compliance.

- (ix) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponent from the respective competent authorities.
- (x) The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded CRZ Clearance and copies of clearance letters are available with the State Pollution Control Board (SPCB) and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement should be made within Seven days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the concerned Regional Office of this Ministry.


4. This Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.

5. Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

6. A copy of the clearance letter shall be sent to the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

7. The proponent shall upload the status of compliance of the stipulated conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB.


8. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of clearance conditions and shall also be sent to the respective Regional Office of the Ministry by e-mail.


(W. Bharat Singh)
Director (CRZ)

Copy to:

1. The Principal Secretary, Environment & Forests Department (EC-3), Government of Tamil Nadu, Secretariat, Chennai - 600 009

2. The Chairman, Tamil Nadu Coastal Zone Management Authority, Environment & Forests Department (EC-3), Government of Tamil Nadu, Secretariat, Chennai - 600 009
3. The Member Secretary, Central Pollution Control Board, Parivesh Bhavan, CBD cum Office Complex, East Arjun Nagar, Delhi - 32
4. The Member Secretary, Tamil Nadu Pollution Control Board, No. 76, Anna Salai, Guindy Industrial Estate, Race View Colony, Guindy, Chennai - 600 032
5. The Member Secretary, Tamil Nadu Coastal Zone Management Authority, Department of Environment, No.1, Jeenis Road, Panagal Building, Ground Floor, Saidapet, Chennai - 600 015
6. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), I and II Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34
7. Guard File/ Record File/ Monitoring Cell.


(W. Bharat Singh)
Director (CRZ)